

FIR No.595/2014
u/s 376D/366/328/34 IPC
PS: Pahar Ganj

State Vs. Pradeep Malhotra and others

14.08.2020

This is the 2nd Anticipatory Bail application of applicant/accused Minakshi Dagar d/o. Sh. Sanjeev Dagar.
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, ld. Counsel for DCW.

Sh. Chiranjeev Sugandh, Ld. Counsel for applicant/accused.

This is the Anticipatory bail application of applicant/accused Minakshi Dagar d/o. Sh. Sanjeev Dagar.

Arguments advanced by ld. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the Anticipatory Bail application through Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that applicant/accused Minakshi Dagar has nothing to do with the alleged offence and for the last five years the applicant/accused was never called in the police Station and presently, she has received a call from Police Station to join the investigation in the present case FIR. It is further submitted by ld. Counsel for applicant/accused that the present FIR has been registered on false and bogus facts which nowhere mentions the name of the applicant herein in the commission of any offence against her. It is further submitted by ld. Counsel for applicant/accused that applicant and her housemates are under the observations of COVID-10 because of the increase in cases in their vicinity.


It is further submitted by ld. Counsel for applicant/accused that applicant/accused is ready to join the investigation and made a request that Anticipatory Bail may kindly be granted to the applicant.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the Anticipatory Bail application on the ground that there are serious allegations against the applicant/accused and make a submission that the Anticipatory Bail application of applicant may kindly be dismissed.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this Anticipatory Bail application be issued to the complainant/victim through I.O. for 17.08.2020.

I.O. be also summoned to appear in person.

Copy of this order be sent to the I.O. for necessary compliance.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
14.08.2020